

CONSTITUTION OF BENCHES OF JHARKHAND HIGH COURT, RANCHI

w.e.f.21/02/2012 to 24/02/2012

DIVISION BENCHES

1.	Hon'ble the Chief Justice Hon'ble Mr. Justice Aparesh Kr. Singh (Tuesday)	(Whole day)	W.P.(PIL), LPA, Writs (DB), Vires & Validity of Act, Cont(Appeal) and cases related to Judicial Officers and cases referred to DB matters
	(Wednesday)	(1 st half)	Matter as above
	(Thursday)	(2 nd half)	Company Appeal, Tax matters, CAT matter, A.C.(D.B.), F.A. (Family Court Matter). :-Orders, Admission & Hearing (Civil Applications & Motion)
	(Friday)	(Whole day)	Hearing Day
	(Due to the non sitting of Hon'ble the Chief Justice, the cases listed before Court No.1 on mentioning may be taken up by Court No. 2 except tide up and part heard matters.)	(1 st half)	W.P.(PIL), LPA, Writs (DB), Vires & Validity of Act, Cont(Appeal) and cases related to Judicial Officers and cases referred to DB matters
2.	Hon'ble Mr. Justice R.K. Merathia & Hon'ble Mr. Justice D.N.Upadhyay (Tuesday & Wednesday)	(Whole day)	All Criminal D.B. matters, Acquittal Appeal, Govt. Appeals, W.P.(Habeas Corpus), Cr.M.P.(DB), exception of DB-I and fixed Tied-up matters :-Orders, Admission (Criminal Applications & Motions)
	(Thursday)	(Whole day)	Hearing Day
	(Friday)	(2 nd half)	All Criminal D.B. matters, Acquittal Appeal, Govt. Appeals, W.P.(Habeas Corpus), Cr.M.P.(DB), exception of DB-I and fixed Tied-up matters :-Orders, Admission (Criminal Applications & Motions)

SINGLE BENCHES

1.	Hon'ble the Chief Justice (Friday)	(2 nd half)	Arbitration matters & Tied-up matters & W.P.(Cr.) :-Orders & Admission Hearing :-Matter as above
2.	Hon'ble Mr. Justice R.K. Merathia (Friday)	(1 st half)	Cont.(cv.), C.M.P. & Tied-up matters. and Company matter, W.P.(Cr.)
3.	Hon'ble Mrs. Justice Poonam Srivastav (Tuesday, Wednesday & Friday)	(1 st half)	M.A., (M.V. Claims, & W.C.A.) C.R., A.C.(SB), C.M.P., Tr.Pet.(Cv.), S.C.L.P., S.A., F.A& Cont.(Cv) Orders & Admission.
		(2 nd half)	Writ Petition(Suit/ Civil Courts matters) including S.P.T. Act, C.N.T.Act and orders passed by Revenue Authorities and Tied-up matters, Admission & Orders
	(Thursday)	(Whole day)	Hearing Day

4.	Hon'ble Mr. Justice D.N.Patel (Tuesday & Wednesday)	(Whole day)	Writ Petition Service matters from year 2008 to 2012, Civil Review, C.M.P, Cont (cv):- Orders, Fresh filing, Admission
	(Thursday)	(Whole day)	Hearing Day
	(Friday)	(Whole day)	Writ Petition related to Retirement benefits , & Service matter related to Sr. Citizen Civil Review, C.M.P, Cont (cv)
5.	Hon'ble Mr. Justice R.R.Prasad (Tuesday)	(Whole day)	Cr.M.P, Tr.P.(Cr.), Orders, Admission
	(Wednesday)	(1 st half)	Cr.M.P, Tr.P.(Cr.), Orders, Admission
	(Thursday)	(2 nd half)	Cont. (civil)
	(Friday)	(Whole day)	Hearing Day
	(Friday)	(Whole day)	All matters related to Prevention of Corruption Act. Fodder scam cases, :- Orders & Admission, Hearing After the above Acq.Appeal(S.J.), SLA & Tied-up matters ,Cr. Appeal (S.J) Orders, Admission.
6.	Hon'ble Mrs. Justice Jaya Roy (Tuesday to Friday)	(Whole day)	A.B.A & Tied-up matter Orders & Admission
7.	Hon'ble Mr. Justice Prashant Kumar (Tuesday to Friday)	(1 st half)	Cr. Rev. & Tied-up matter Orders & Admission
		(2 nd half)	Cr. Misc. old cases :- Orders, Admission & Hearing
8.	Hon'ble Mr. Justice P.P.Bhatt (Tuesday, Wednesday & Friday)	(Whole Day)	Writ Petition Service matters upto year 2007., Cont. (civil), Orders & Admission
		(Thursday)	(Whole day)
9.	Hon'ble Mr. Justice H.C. Mishra (Tuesday to Friday)	(Whole day)	B.A & Tied-up Orders & Admission After the above: Criminal Writ old cases :- Hearing
10.	Hon'ble Mr. Justice D.N.Upadhyay (Friday)	(1 st half)	Criminal Writ , Orders & Admission
11.	Hon'ble Mr. Justice Aparesk Kr. Singh (Tuesday, Wednesday & Friday)	(Whole day)	Writ Petitions other than (Service matter C.M.P, & Tied-up matters, Cont. (civil) :- Orders, Fresh filing, Admission
		(Thursday)	(Whole day)

N.B.: 1. ALL MOTIONS FOR LISTING OF A MATTER SHOULD BE MADE BEFORE THE BENCH HAVING JURISDICTION TO HEAR SUCH MATTER

2. **LISTING OF CONTEMPT (CIVIL) AND C.M.P CASES**, IN THE COURT OF RESPECTIVE HON'BLE JUDGE (S) AGAINST WHOSE JUDGEMENT/ORDER, THE CONTEMPT PETITION ARISES. IF THE COURT OF HON'BLE JUDGE IS NOT AVAILABE DUE TO SUPERANNUATION/TRANSFER ETC., THEN IN THAT CASE, SUCH CASES WILL BE LISTED IN THE COURT HAVING THE REGULAR ROSTER OF THE CATEGORY IN WHICH ORIGINAL ORDER WAS PASSED.

Jharkhand High Court
Dated The 17th February,2012

By Order,
Sd/-Manoranjan Kavi
Joint Registrar (L&C) I/C